

Name of the Corporate Debtor: JBM HOMES PRIVATE LIMITED (IN LIQUIDATION) CIN : U74999TN2015PTC098813  
 Date of commencement of CIRP: 7th September 2023; Date of commencement of Liquidation: 12th September 2023

**LIST OF STAKEHOLDERS as on 11th November 2023**

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBB (Liquidation Process) Regulations, 2016

**Annexure 3 - List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

| Sl No | Name of the Creditor                  | Details of Claim Received |                       | Details of Claim Admitted |                 |                                     |                             |                         | Amount in Rs             |                            |  |                              |                                    |                 |
|-------|---------------------------------------|---------------------------|-----------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|-------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
|       |                                       | Date of Receipt           | Amount claimed        | Amount of Claim admitted  | Nature of Claim | Amount Covered by Security Interest | Amount Covered by guarantee | Whether Related Party ? | % of Voting Share in SCC | Amount of Contingent Claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
| 1     | LCHFL Trustee Company Private Limited | 10-10-2023                | 1,75,18,18,220        | 1,75,08,20,000            | Debtenture      | 1,75,08,20,000                      | -                           | No                      | 94.774%                  | -                          | -  | 9,98,220                     | -                                  | Note 1          |
|       | <b>TOTAL</b>                          |                           | <b>1,75,18,18,220</b> | <b>1,75,08,20,000</b>     |                 | <b>1,75,08,20,000</b>               |                             |                         |                          |                            |  | <b>9,98,220</b>              |                                    |                 |

**Note 1:**

1. Factors considered by the liquidator are a) The claimant registered simple mortgage over the immovable property for a land parcel admeasuring to an extent of 1.03 acres situated at Vandalur Village held by M/s Alindro Pharmaceuticals Pvt. Ltd. and JBMS under Power of Attorney (PoA), b) Receivables from the GST Grand Project under Hypothecation agreement with the Claimant c) Claimant relinquishing the Security interest of the above said land asset which has been taken into account. In addition to the above, claimant had submitted following two simple mortgage documents which are not considered as the Security interest documents of the corporate debtor as the same is not relating to the assets of the corporate debtor.  
 i) Mortgage over the immovable property on land parcel admeasuring a total extent of 3.50 acres (Other than 0.92 acres held by JBMH under a Power of Attorney (POA) situated at Anakaputhur Village, Pallavaram Taluk and  
 ii) Mortgage over the immovable property on land parcel admeasuring a total extent of 86.18 Cents situated at Anakaputhur Village, Pallavaram Taluk.

**For JBM HOMES PRIVATE LIMITED**

*S. Venkataraman*  
**S. VENKATARAMAN**  
 Liquidator



Regn. No. IBB/PA-002/IP-N01068/2020-21/13433